

CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH, INDORE

O.A.NO.624/1999

Wednesday, this the 19<sup>th</sup> day of February, 2003

***Hon'ble Shri Justice N.N. Singh, Vice Chairman (J)***  
***Hon'ble Shri Govindan S. Tampi, Member (A)***

Premlata Sharma w/o Arjun Prasad Sharma  
R/o Ashoka Bhavan, Station road, Ratlam

(By Advocate: Kumari Vandana Kasrekar) ..Applicant

Versus

1. Union of India, Ministry  
of Railway, Delhi
2. Divisional Accounts Officer  
Western Railway, Bombay Central, Bombay
- 3) Personal Officer, Western Railway  
DRM Office, Bombay Central
- 4 Senior Divisional Personnel Officer  
DRM Office, Bombay Central, Bombay

(By Advocate: Shri P.K. Mendhe) ..Respondents

**O R D E R (ORAL)**

***Shri Justice N. N. Singh:***

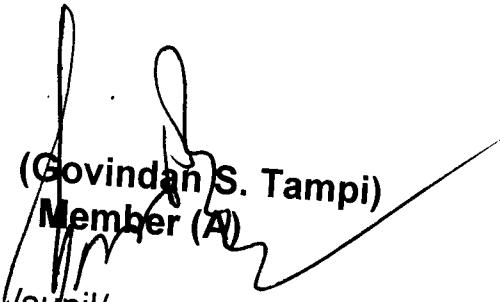
Heard the learned counsel for the parties.

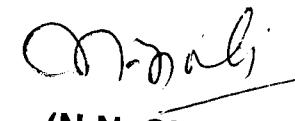
From the reply documents filed on 24.1.2002 by the respondents, it appears that the pensionary benefits had already been paid to the applicant.

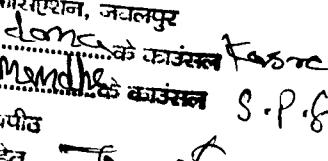
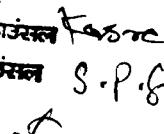
In view of the assertion made by the respondents, which is not disputed by



the learned counsel for the applicant, this OA has become infructuous, which is accordingly dismissed as infructuous.

  
(Govindan S. Tampi)  
Member (A)  
/sunil/

  
(N.N. Singh)  
Vice Chairman (J)

प्रांकन सं ओ/न्या..... जबलपुर, दि.....  
पतिलिपि अन्वे छित्र:-  
(1) सरिन, उच्च व्यायालय वार एसोसिएशन, जबलपुर  
(2) आदेदक श्री/महिला/नु.  के काउंसल Factor,  
(3) प्रस्ताव श्री/महिला/नु.  के काउंसल S.P. Girija Adler  
(4) वंशपति, दौता, जबलपुर व्याधपीठ  
सूचना एवं आवश्यक कार्यवाही देतु

  
उपराज्यमान  
28/2/03

Received  
on 28.2.03  
Or 33